MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 4th November, 2011

G.S.R. 796(E).—In exercise of the powers conferred by sub-sections (1) and (2) of Section 79 of the Limited Liability Partnership Act, 2008 (6 of 2009), the Central Government hereby makes the following rules, further to amend the Limited Liability Partnership Rules, 2009, namely:—

1. (1) These rules may be called the Limited Liability Partnership (Amendment) Rules, 2011.

   (2) These rules shall come into force from the date of their publication in the Official Gazette.

2. After sub-rule (4) of rule 24 of the Limited Liability Partnership Rules, 2009, the following proviso shall be inserted, namely:—

   “Provided that if a limited liability partnership has closed the financial year on the 31st March, 2011, it shall file the Statement of Account and Solvency in Form 8 with the Registrar, within a period of sixty days from the end of six months of the financial year to which the Statement of Account and Solvency relates”

[F. No. 2/17/2011-CL-V]

U. C. NAHTA, Director (Inspection and Investigation)